(d) Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) Due to economic downturn resulting in upsetting the traffic projections and consequent revenue generation, nonavailability of equity with the concessionaires and due to other construction related issues during 2012-13 and 2013-14, the response to National Highways (NH) projects under Build-Operate-Transfer (BOT) mode of delivery was poor, with 21 project bids out by National Highways Authority of India (NHAI) through Public-Private Partnership (PPP) mode not receiving any response. Some of the already awarded NH projects are delayed due to delay in land acquisition, utility shifting, non-availability of soil/ aggregates, poor performance of contractors, delay in statutory clearances, public agitation for additional facilities and arbitration/contractual disputes with contractors. Ministry of Road Transport and Highways and NHAI have taken a number of steps for speedy completion of NH projects including streamlining of the process of land acquisition and other statutory clearances, harmonious substitution of concessionaire, re-schedulement of Premium quoted by concessionaires, getting Reserve Bank of India (RBI) to treat road sector loans as secured, introduction of revamped dispute resolution mechanism and close coordination with other Ministries etc. Considering the current market conditions, particularly with reference to the highway sector, focus of the Government is on implementation of highways through public funded EPC mode. Once, the highways sector gathers momentum through execution of the Engineering Procurement Construction (EPC) projects and current issues plaguing Build-Operate-Transfer (BOT) mode are well-addressed, the focus on BOT (Toll) mode would be restored in order to effectively take highways sector forward.

Assistance provided under Indira Awas Yojana

†893. SHRI VISHAMBHAR PRASAD NISHAD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of BPL families who have been provided funds under Indira Awas Yojana during 2012-13, 2013-14 and 2014-15, State-wise;
- (b) whether Government is aware that, keeping in view the price rise, less amount is being provided for building houses;
- (c) whether Government would consider to make ₹1,60,000/- available to the poor for building houses like Dr. Ram Manohar Lohia Awas Yojana by Uttar Pradesh Government; and

(d) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) The details indicating the number of BPL families who have been provided funds under IAY State-wise during 2012-13, 2013-14 and 2014-15 is given in the Statement (*See* below).

(b) to (d) Considering the Government's announcement to provide "pucca houses to all by 2022", the Ministry of Rural Development has initiated necessary action to revamp the Indira Awaas Yojana (IAY). It is proposed to enhance the unit cost of the house, making toilet an integral part of the dwelling unit and the implementation is to be in Mission Mode.

Statement

Houses sanctioned/funds provided Under IAY during
2012-13, 2013-14 and 2014-15

			(Unit in Nos.)
Sl.No.	State	2012-13	2013-14	2014-15
				(upto
				31.10.2014
1	2	3	4	5
1.	Andhra Pradesh	277354	237760	154131
2.	Arunachal Pradesh	1913	480	92
3.	Assam	182404	101643	118422
4.	Bihar	750512	258324	99623
5.	Chhattisgarh	63619	51737	17820
6.	Goa	38	1303	127
7.	Gujarat	108542	100531	28288
8.	Haryana	18942	15052	10228
9.	Himachal Pradesh	6468	7085	3760
10.	Jammu and Kashmir	9985	306	NR
11.	Jharkhand	110414	51517	11400
12.	Karnataka	158438	110359	27897
13.	Kerala	55761	44031	14599
14.	Madhya Pradesh	88162	96055	30336
15.	Maharashtra	173879	133128	137423
16.	Manipur	3271	2800	1051

Changes in Land Acquisition Act

- 894. SHRI RANGASAYEE RAMAKRISHNA: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) whether there is a disconnect between the magnitude of farmer friendliness and industry friendliness in the recently enacted Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Re-settlement Act; and
 - (b) if so, what changes are proposed to be introduced in the Act?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 aims to ensure a humane, participative,